

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

O.A.No.817/98

New Delhi: this the 23rd day of April, 1999.

HON'BLE MR. S. R. ADIGE, VICE CHAIRMAN (A).

HON'BLE MR. T. N. BHAT, MEMBER (J)

Smt. Gurbaq Kaplas,  
S/o Shri Jaswant Singh,  
Vice Principal (Retd),  
R/o M.B, Prasad Nagar,  
New Delhi -005

.... Applicant.

(Applicant in person)

Versus

1. Delhi Administration,  
through  
Chief Secretary,  
Rajniwas,  
Delhi.
2. The Secretary of Education,  
Delhi Administration, Old Sectt.  
Delhi.
3. The Director of Education,  
Delhi Administration,  
Delhi.
4. The Municipal Corporation of Delhi,  
through its Commissioner,  
Delhi.
5. Smt. Sarla Kapoor (Retd. Principal),  
R/o A-3/259, Janakpuri,  
New Delhi-058

Vijay ~~✓~~

Respondents.

(By Advocate: Shri ~~Rajinder~~ Pandita )

ORDER(ORAL)

HON'BLE MR. S. R. ADIGE, VICE CHAIRMAN (A).

Applicant's grievance is in regard to placement in tentative seniority list of Vice Principals dated 13.2.97 (Annexure-A) in regard to which she had sent notice dated 19.1.98 (Annexure-E).

2. Applicant states that she retired on 30.8.94 and was not aware of the contents of the impugned

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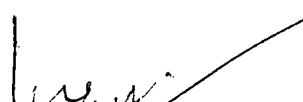
✓ Corrected vide Com. Order of 6.4.2000

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(2)

seniority list dated 13.2.97 and sent a legal notice under sec.80 C.P.C to respondents dated 19.1.98 (Annexure-E) immediately after she became aware of the impugned seniority list dated 13.2.97 (Annexure-A).

3. In the light of the above facts, this OA is disposed of with a direction to respondents to treat the aforesaid notice under sec.80 C.P.C dated 19.1.98 as applicant's representation after ignoring limitation if any, and dispose of the aforesaid notice/representation in accordance with rules, instructions, and judicial pronouncements within 3 months from the date of receipt of a copy of this order, under intimation to the applicant, with such consequential benefits as flow therefrom. No costs.

  
( T.N. BHAT )  
MEMBER(J)

  
( S. R. ADIGE )  
VICE CHAIRMAN(A).

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